

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

13. IA 1885(MB)2024
IN
C.P. (IB)/1422(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: Indiabulls Housing Finance Limited
Vs
Raghuleela Infraventures Private
Limited

Section 7 of Insolvency and Bankruptcy Code, 2016, Regulation 42 of IBBI
Regulations, 2016

ORDER

1. Adv. V.V. Sivakumar a/w Adv. Ruchika Sidhwani and Adv. Priya Ganotra for the Applicant/ Liquidator present through physical mode.
IA-1885/2024
2. This is an Application filed by the Applicant seeking extension to complete the Liquidation proceeding of the Corporate Debtor.
3. On going through the order file, this Bench noticed that on *08.05.2024*, at the request of Counsel, two weeks' time was granted for filing an affidavit regarding to explain the reason for extension.
4. Ld. Counsel for the Applicant seeks two weeks further time to comply the same.
5. At the request of Counsel, the matter is adjourned to **19.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)